

Applications for Government accommodation

5777. SHRI T. S. NEGI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether applications for Government accommodation were invited from the Central Government officers for allotting quarters upto 1980;

(b) whether Government are aware that many Government officers who did not apply or might have not applied for allotment of Government accommodation upto 1980, are interested or might be interested for allotment of Government accommodation in 1981 and 1982; and

(c) whether Government propose to give an opportunity to the Government officers for making applications for allotment during the years 1981 and 1982?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) Yes, Sir.

(b) and (c). There may be officers who did not apply when applications were last invited in July, 1978, but have subsequently become interested. Such persons can apply for allotment of accommodation when applications for the next Allotment Year beginning from January, 1981 are invited.

Liberal Dry Law for Foreign Tourists

5778. SHRI ARVIND NETAM: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that Government of India is considering to make a law, 'Liberal dry law for foreign tourists' in the near future;

(b) if so, the details thereof; and

(c) the time by which the decision will be finalised?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) and (c). Do not arise.

List of Members of the Friends Central Government Employees Co-operative House-Building Society Ltd.

5779. SHRI CHANDRADEO PRASAD VERMA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether in 1978, the Registrar Co-operative Societies, Delhi had deputed first a Sub-Inspector of Cooperatives and thereafter an Inspector of Cooperatives to verify the list of such members of the Friends Central Government Employees' Cooperative House-Building Society who are eligible for plots;

(b) the dates when these two officials had separately submitted duly verified lists of members eligible for plots;

(c) the number of members recommended for allotment of plots in each of these two lists; and

(d) whether all such members have been allotted plots and if not, why?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) to (d). The verification of membership is made by the Registrar Cooperative Societies, who is assisted in this matter by his subordinate staff. For the purpose of verification of membership of the Friends Central Government Employees' Cooperative House Building Society Ltd., the Sub-Inspector and Inspector of this Department were deputed and they submitted their reports on 21-10-78 and 6-2-79 respectively in respect of membership of the society and after considering both the reports and the documents submitted by the Society, names of 135 members out of 238 members submitted by the Society were cleared who are reported to have been allotted plots by the Land &

Building Department, Delhi Administration, Delhi. The remaining members can only be cleared when the Society produces the records relating to the members who are stated to have resigned or been expelled by the Society.

कुकुरवाडा का मेहसाना और उन्हा के साथ सीधा डायल सम्पर्क

5781. श्री मोतीभाई भार. चांधरी : क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) कुकुरवाडा गांव के व्यापारियों ने मांग की है कि इस गांव को इसके जिला मुख्यालय के साथ मेहसाना और उन्हा तक सीधी डायल प्रणाली से जोड़ा जाये;

(ख) यदि हां, तो उस पर सरकार क्या कार्यवाही कर रही है; और

(ग) क्या कुकुरवाडा को इन नगरों के साथ तुरन्त मिला दिया जायेगा ?

संचार मंत्रालय में राज्य मंत्री (श्री कार्तिक उरांव): (क) कुकुरवाडा को उसके जिला मुख्यालय मेहसाना तथा उन्हा के साथ सीधी डायल प्रणाली से जोड़ने के लिए कोई मांग नहीं आई है ।

(ख) प्रश्न ही नहीं उठता ।

(ग) कुकुरवाडा से मेहसाना तथा उन्हा के लिए सीधे ट्रंक सर्किट प्रदान करने के बारे में विचार किया जा रहा है ।

House/Houses sites allotted to weaker sections of society in the Country

5782. SHRI RAMJIBHAI MAVANI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the number of houses and house sites allotted to the weaker sections of society including landless labour, agricultural labour during the last three years in various parts of the country and particularly in Gujarat State under the Central Government schemes and 20-point Programme;

(b) the number of families which are without shelter in rural and urban areas of the country and in Gujarat;

(c) what are the schemes, rules and regulations and policy for the allotment of the same; and

(d) what restrictions and guidelines have been sent to States by the Centre in this regard?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) The number of house sites allotted upto May, 1980 throughout the country is 6,05,105 and in Gujarat 1,39,078. The number of houses constructed so far in 7 States and 4 U.Ts, from where the reports have been received, is 7,59,446 and in Gujarat 1,33,106.

(b) While data in respect of Urban Areas is not available, the number of landless workers families in rural areas of the country is estimated to be around 41,28,450 and in Gujarat around 55,000, who still need assistance for house sites and construction of huts/houses.

(c) and (d). A statement is laid on the Table of the Sabha.

Statement

There is no scheme for allotment of houses as such to weaker sections of society. There are a number of schemes under which assistance is provided for construction of houses to the weaker sections of the society. Brief details of these schemes are given below:—

(A) *Rural House Sites-cum-Hut Construction Scheme for Landless Workers:*

This scheme envisages assistance @ Rs. 750/- per family for those who have not been allotted house sites and Rs. 500/- to those who have been allotted house sites. The assistance is utilised on cost of developed house sites, approach roads, provision of building material and provision of a well for a cluster of 30 to 40 families. All the labour inputs are to be provided by the beneficiaries.